

FORM A
PUBLIC ANNOUNCEMENT
*(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)*

FOR THE ATTENTION OF THE STAKEHOLDERS OF B & C TEXTILES PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	B & C TEXTILES PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	16th September, 1996
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, Delhi
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U17299DL1996PTC081977
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	B-209, OKHLA, INDUSTRIAL AREA, PHASE – I, DELHI-110020
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	17th October, 2023
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: ASHU GUPTA Address: 204A, Second Floor, S.B.I. Building, 23, Najafgarh Road Industrial Area, Opp. DLF Tower, Shivaji Marg, New Delhi-110015 Email Address: ashugupta.cs@gmail.com Mobile Number: 98990 21740 IBBI Reg. No.: IBBI/IPA-002/IP-N00339/2017-2018/10943
8	LAST DATE FOR SUBMISSION OF CLAIMS	16th November, 2023

Notice is hereby given that the B & C TEXTILES PRIVATE LIMITED has commenced voluntary liquidation on 17th October, 2023.

The stakeholders of B & C Textiles Private Limited are hereby called upon to submit a proof of their claims, on or before 16th November, 2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Ashu Gupta,
Voluntary Liquidator for B & C Textiles Private Limited
Reg. No.: IBBI/IPA-002/IP-N00339/2017-2018/10943
AFA Valid up to 20th December 2023

Place: New Delhi

Date: 19th October, 2023

...continued from previous page.

LEAD MANAGERS TO THE ISSUE		DEBENTURE TRUSTEE**		REGISTRAR TO THE ISSUE
 NUVAMA WEALTH MANAGEMENT LIMITED (formerly known as Edelweiss Securities Limited) 801-804, Wing A, Building No 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai – 400 051 Telephone No.: +91 22 4009 4400 Website: www.nuvama.com Email: ihfl.ncd@nuvama.com Contact Person: Ms. Sallu Dave	 ELARA CAPITAL (INDIA) PRIVATE LIMITED One International Center, Tower 3, 21st Floor, Senapati Bapat Marg, Elphinstone Road West, Mumbai – 400 013 Telephone No.: +91 22 6164 8599 Website: www.elaracapital.com Email: ihfl.ncd@elaracapital.com Contact Person: Ms. Astha Daga	 IDBI TRUSTEESHIP SERVICES LIMITED Universal Insurance Building, Ground Floor, Sir P.M. Road, Mumbai – 400 001, Maharashtra, India Telephone No.: +91 22 4080 7073 Email: ihfl@idbitrustee.com/ashishnaik@idbitrustee.com Investor Grievance Email: response@idbitrustee.com Contact Person: Ashish Naik Website: www.idbitrustee.com	 KFIN TECHNOLOGIES LIMITED (formerly known as KFIN Technologies Private Limited) Selenium Tower B, Plot No – 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad Rangareddi, 500 032, Telangana, India Telephone No.: +91 40 6716 2222 Facsimile No.: +91 40 6716 1563 Email: ihfl.ncdpo@kfintech.com Website: www.kfintech.com	
COMPANY SECRETARY AND COMPLIANCE OFFICER				
Mr. Amit Kumar Jain Indiabulls Housing Finance Limited Plot No. 422B, Udyog Vihar, Phase-IV, Gurugram, Haryana – 122 016, India. Telephone No.: 0124 6681199; Facsimile No.: 0124 6681240; Website: www.indiabullshomeloans.com		Investors may contact the Registrar to the Issue or the Company Secretary and Compliance Officer in case of any pre-issue or post issue related issues such as non-receipt of Allotment advice, demat credit, refund orders, non-receipt of Debenture Certificates, transfers, or interest on application amount etc.		

** IDBI Trusteeship Services Limited under Regulation 8 of SEBI NCS Regulations has by its letter dated June 19, 2023 has given its consent for its appointment as Debenture Trustee to the Issue and for its name to be included in Offer Document and in all the subsequent periodical communications sent to the holders of the Debentures issued pursuant to the Tranche III Issue. For further details, please see Annexure C of the Tranche III Prospectus.

* Pursuant to order passed by NCLT, Mumbai dated April 27, 2023, the merchant banking business of Edelweiss Financial Services Limited has demerged and transferred to Nuvama Wealth Management Limited and therefore the said merchant banking business is part of Nuvama Wealth Management Limited. For further details, please see "General Information" on page 69 of the Tranche III Prospectus.

Copies of the Tranche III Prospectus and the Shelf Prospectus have been filed with the Registrar of Companies, National Capital Territory of Delhi and Haryana, in terms of section 26 and 31 of the Companies Act, 2013, along with the endorsed/certified copies of all requisite documents. For further details please see "Material Contracts and Documents for Inspection" on page 455 of the Tranche III Prospectus

Disclaimer: INDIABULLS HOUSING FINANCE LIMITED ("Company"), subject to market conditions and other considerations is proposing a public issue of secured redeemable non-convertible debentures of face value of ₹1,000 each ("NCDs") and has filed the Shelf Prospectus dated June 30, 2023, (the "Shelf Prospectus") and Tranche III Prospectus dated October 13, 2023 ("Tranche III Prospectus") together with Shelf Prospectus and Tranche III Prospectus, "Prospectus" with the Registrar of Companies, National Capital Territory of Delhi and Haryana, National Stock Exchange of India Limited, BSE Limited and SEBI. The Prospectus is available on the Company's website at www.indiabullshomeloans.com; on the website of the stock exchanges at www.nseindia.com and www.bseindia.com; on the website of SEBI at www.sebi.gov.in and the respective websites of the lead managers at www.nuvama.com, www.elaracapital.com and www.trustgroup.in. Investors proposing to participate in the Tranche III Issue, should invest only on the basis of the information contained in the Prospectus. Investors should note that investment in NCDs involves a high degree of risk and for details relating to the same, please refer to Tranche III Prospectus and the section on "Risk Factors" beginning on page 21 of the Tranche III Prospectus.

For INDIABULLS HOUSING FINANCE LIMITED
Sd/-
Mr. Gagan Banga
Vice Chairman, Managing Director and CEO
DIN: 00010894

Place : Mumbai
Date : October 18, 2023

NOTICE

Notice is hereby given that the share certificates No(s) 225481 for 2400 shares bearing distinctive No(s) 188973976-188976375 under Folio No. DBL0225481, in the books of M/s. Dalmia Bharat Ltd. AND share Certificate no. 101241 for 1200 Shares bearing distinctive No(s) 16107147-16108346 under Folio No. DCB010191 in the books of M/s Dalmia Bharat Sugar and Industries Ltd., standing in the name(s) of Sankatha Prosad Dwivedi, has/ have been lost/misplaced/destroyed and the advertiser has/have applied to the Company for issue of duplicate share certificate(s) in lieu thereof. Any person(s) who has/have claim(s) on the said shares should lodge such claim(s) with the Company's Registrars and Transfer Agents viz KFin Technologies Ltd., SELENIUM TOWER B, PLOT NO 31 & 32, GACHIBOWLI, FINANCIAL DISTRICT, NANAKRAMGUDA, SERILINGAMPALLY, HYDERABAD – 500032, TELENGANA. TEL: 040 67162222 within 15 days from the date of this notice failing which the Company will proceed to issue duplicate share certificate(s) in respect of the said shares.

Date: 17-10-2023
Place: Jaunpur UP
Name(s) of the Survivor(s)
Muralidhar Dubey

FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF
B & C TEXTILES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Person	B & C TEXTILES PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	16 th September, 1996
3. Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Delhi
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U17299DL1996PTC081977
5. Address of the Registered Office and Principal Office (If any) of Corporate Person	B-209, OKHLA, INDUSTRIAL AREA, PHASE - I, DELHI-110020
6. Liquidation Commencement Date of Corporate Person	17 th October, 2023
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name: Ashu Gupta Address: 204 A, Second Floor, S.B.I. Building, 23, Najafgarh Road Industrial Area, Opp. DLF Tower, Shivaji Marg, New Delhi-110015 Email Address: ashugupta.cs@gmail.com Mobile Number: 98990 21740 IBBI Reg.No.: IBB/I/PA-002/IP-N00339/2017-2018/10943
8. Last Date for Submission of Claims	16 th November, 2023

Notice is hereby given that the B & C TEXTILES PRIVATE LIMITED has commenced voluntary liquidation on 17th October, 2023.

The stakeholders of B & C Textiles Private Limited are hereby called upon to submit a proof of their claims, on or before 16th November, 2023, to the liquidator at the address mentioned against Item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other claim holders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Ashu Gupta,

Voluntary Liquidator for B & C Textiles Private Limited

Date : 19th October, 2023 Reg. No.: IBB/I/PA-002/IP-N00339/2017-2018/10943
Place : New Delhi AFA Valid up to 20th December 2023

FORM NO. 5

DEBTS RECOVERY TRIBUNAL, LUCKNOW

600/1, University Road, Near Hanuman Setu Mandir, Lucknow 226 007
(Area of Jurisdiction - Part of Uttar Pradesh)

Summons for filling Reply & Appearance by Publication

O.A. No. 1071/2022 Date: 05/10/2023
(Summons to Defendant Under Section 19(3), of the Recovery of Debts due to Banks and Financial Institution Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure Rules, 1993))

Canara BankAPPLICANT

VERSUS

Mr. Ajay Pal Singh ...DEFENDANT

TO: DEFENDANT:-

1. MR. AJAY PAL SINGH S/o Late Chandru Singh, R/O SB 99, Village Rampur Jagir, Beta-1, Block D, Greater Noida, Uttar Pradesh 201301. (Borrower)
2. MR. Manoj Kumar S/o Late Chandru Singh, R/O SB 99, Village Rampur Jagir, Beta-1, Block D, Greater Noida, Uttar Pradesh 201301. (Co-Borrower)
3. Mrs. Babita W/o Mr. Ajay Pal Singh, R/O SB 99, Village Rampur Jagir, Beta-1, Block D, Greater Noida, Uttar Pradesh 201301. (Guarantor)
4. Mrs. Saroj Rani W/o Mr. Manoj Kumar, R/O SB 99, Village Rampur Jagir, Beta-1, Block D, Greater Noida, Uttar Pradesh 201301. (Guarantor)
5. Mrs. Rakesh W/o Late Chandru Singh, R/O SB 99, Village Rampur Jagir, Beta-1, Block D, Greater Noida, Uttar Pradesh 201301. (Guarantor)
6. Mr. Deepak Agarwal S/o Mr. Jagadish Agarwal, 1-239, Delta-2, Greater Noida, Uttar Pradesh- 201301 (Guarantor)

In the above noted Application, you are required to file reply in Paper Book form in two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the Applicant or his counsel / duly authorized agent after publication of the summons, and thereafter to appear before the Tribunal on 22.04.2024 At 10:30 A.M. failing which the application shall be heard and decided in your absence.

Registrar

Debts Recovery Tribunal, Lucknow

Indian Bank
ALLAHABAD

Zonal Office, Civil Lines, Sitapur-261001

NOTICE OF SALE E-AUCTION

Notice under Section 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002 read with Rule 4 (2) and (or) Rule 8(6) and/or Rule 9 (1) of the Security Interest (Enforcement) Rules 2002

Whereas, the Authorized Officer of Indian Bank had taken constructive possession of the following properties pursuant to the notice issued under Sec 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in the following loan accounts with right to sell the same on "AS IS WHERE IS, AS IS WHAT IS, AS IS WHATEVER THERE IS" basis for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act proposes to realize the Bank's dues by sale of the said properties. The Sale will be done by the undersigned through e-auction platform provided by the Service Provider - <https://www.msccommerce.com>. Physical Possession of property is not available at present.

Sr. Name & Address of Borrower(s) / Proprietor/Partners/ Director(s)/ Guarantor(s)	Details of Immovable property (all the part & parcel of the property consisting of)	Dt of Demand Notice / Dt. of possession Notice / Amount of Secured Debt	a) Reserve Price / b) Earnest Money / c) Accounts details for EMD / d) Increase in Bid Amount	Date & time for submission of bid through e-auction mode / Date and Time of e-Auction
1. Branch-Civil Lines, Sitapur, Proprietorship/Borrower-1. Mr. Harinar Brick field, Unit-1 Regd. Address-Village-Patra Kalan, Kantiapur, Tehsil-Sidhauri, District Sitapur measuring 0.641 Ha (out of total area of 1.337 Ha) in the name of Shri Krishna Kant Trivedi. Sale deed dated 07-10-1998 registered on 11-11-1998 with SRO Sidhauri, District Sitapur via Book no. 11, Volume no. 114, Pages 159 to 194, Serial no. 2709. Executed by Shri Nareesh Chandra in favour of Shri Krishna Kant Trivedi. Bounded and butted as under: East: Chak Road West: GT Road (National Highway) North: Chak Road South: Plot of Munna Pandey	1. Land with building (containing Emt Bhatta) situated at Plot Survey no 836 (New no 836/1), Village Patra Kalan, Pargana- Peer Nagar, Tehsil- Sidhauri, District Sitapur measuring 0.641 Ha (out of total area of 1.337 Ha) in the name of Shri Krishna Kant Trivedi. Sale deed dated 07-10-1998 registered on 11-11-1998 with SRO Sidhauri, District Sitapur via Book no. 11, Volume no. 114, Pages 159 to 194, Serial no. 2709. Executed by Shri Nareesh Chandra in favour of Shri Krishna Kant Trivedi. Bounded and butted as under: East: Chak Road West: GT Road (National Highway) North: Chak Road South: Plot of Munna Pandey	14.06.2023 06.09.2023	1. a) Rs. 129.06 Lakhs b) Rs. 1.29 Lakhs c) Rs. 35,42,95.00 + intt. & other charges	21.11.2023 till 5.00 PM 22.11.2023 10.00 AM to 4.00 PM
2. Land with building (containing Emt Bhatta) situated at Plot Survey no 826, Village- Patra Kalan, Pargana- Peer Nagar, Tehsil- Sidhauri, District Sitapur, measuring 1.147 Ha in the name of Shri Krishna Kant Trivedi. Sale deed dated 08-01-2001 registered on 08-01-2001 with SRO Sidhauri, District Sitapur via Book no. 1, Volume no. 693, Pages 23 and Book no. 1, Volume no. 727, Pages 41 to 48, Serial no. 49. Executed by Shri Shripal in favour of Shri Krishna Kant Trivedi. Bounded and butted as under: East: Plot of Jagdishwar Chak Road of Madari, etc North: Plot of Thekedar Chak Road	2. Land with building (containing Emt Bhatta) situated at Plot Survey no 826, Village- Patra Kalan, Pargana- Peer Nagar, Tehsil- Sidhauri, District Sitapur, measuring 1.147 Ha in the name of Shri Krishna Kant Trivedi. Sale deed dated 08-01-2001 registered on 08-01-2001 with SRO Sidhauri, District Sitapur via Book no. 1, Volume no. 693, Pages 23 and Book no. 1, Volume no. 727, Pages 41 to 48, Serial no. 49. Executed by Shri Shripal in favour of Shri Krishna Kant Trivedi. Bounded and butted as under: East: Plot of Jagdishwar Chak Road of Madari, etc North: Plot of Thekedar Chak Road	14.06.2023 06.09.2023	2. a) Rs. 94.82 Lakhs b) 0.97 Lakhs c) A/c No. 7386/70714 IFSC: IDIB000C633 d) Rs. 5,800/-	21.11.2023 till 5.00 PM 22.11.2023 10.00 AM to 4.00 PM

For verification about the title document, property & inspection thereof, the intending bidders may contact Indian Bank, Civil Lines Branch, Sitapur during office hours. and for auction related query intending bidders may contact :- Mob. No. 914932315

For downloading further details and Terms & Conditions, please visit: i. <https://ibapi.in> ii. <https://www.msccommerce.com>

THE BORROWER(S)/GUARANTOR(S) ARE HEREBY NOTIFIED ABOUT THE SALE NOTICE UNDER THE SARFAESI ACT, 2002

Place Sitapur, Date : 18.10.2023 Authorised Officer, Indian Bank

ADITYA BIRLA CAPITAL

Registered Office: Indian Rayon Compound, Veralval, Gujarat - 362266. Corporate Office: 10th Floor, R Teck Park, Nirlon Complex, Near Hub Mall, Goregaon (East), Mumbai-400 063, MH.

E-AUCTION SALE NOTICE

15 days Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Whereas the Authorized Officer of Aditya Birla Finance Limited / Secured Creditor had taken possession of the following secured assets pursuant to notice issued under Sec. 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co-Borrowers. Notice is hereby given to the public in general and in particular to the Borrowers and Co-Borrowers that e-auction of the following property for realization of the debts due to the Aditya Birla Finance Limited will be held on "As is where is", "As is what is" and "Whatever there is" basis.

DATE & TIME OF E-AUCTION : 10.11.2023, BETWEEN 11:00 A. M. TO 01:00 P. M. LAST DATE OF RECEIPT OF KYC & EARNETS MONEY DEPOSIT (EMD) : 08.11.2023

Sr. No.	Name of the Borrowers & Co-Borrowers	Description of Properties / Secured Assets and Date of Possession	Reserve Price (in ₹)	Earnest Money Deposit (EMD) (in ₹) / Incremental Value	Demand Notice Date and Total Amount (in ₹)
		► PROPERTY NO. 1 : All that piece & parcel of property bearing Flat No. FF-01, first floor, without roof right, admeasuring 32 sq. mtrs. Constructed on freehold Residential Plot No. 48, which is situated at Khasra No. 143 A, Sai Garden-II, APS Ashiyana Height-II, Shahberi Pargana, Greater Noida (W), Tehsil : Dadri, Gautam Budh Nagar, Uttar Pradesh-201 308. Bounded as :- • North : Others Plot; • South : Flat No. FF-02; • East : 20 ft. wide road; • West : Flat No. FF-03. (PHYSICAL POSSESSION)	9,05,000/- (Rs. Nine Lakhs Five Thousand Only).	90,500/- (Rs. Ninety Thousand Five Hundred Only) / 10,000/- (Rs. Ten Thousand Only)	
		► PROPERTY NO. 2 : All that Piece and Parcel of Property Bearing Flat No. GF-004, Ground Floor, Without Roof Right, Constructed on Freehold residential Plot No. 70, 71, & 72, Which is situated at Khasra No. 143 A, Sai Garden-II, APS Ashiyana Height-II, Shahberi Pargana, Greater Noida (W), Tehsil : Dadri, Gautam Budh Nagar, Uttar Pradesh-201 308. Bounded as :- • North : Others Plot; • South : Flat No. FF-005; • East : 20 ft. wide Road; • West : Flat No. GF-003. (PHYSICAL POSSESSION)	13,68,000/- (Rs. Thirteen Lakhs Sixty Eight Thousand Only).	1,36,800/- (Rs. One Lakh Thirty Six Thousand Eight Hundred Only) / 10,000/- (Rs. Ten Thousand Only)	
1.	Mr. Nilotpal, S/o. Yogendra Singh	► PROPERTY NO. 3 : All that Piece and Parcel of Property Bearing Flat No. GF-001, Ground Floor, Without Roof Right, Constructed on Freehold residential Plot No. 70, 71, & 72, Which is situated at Khasra No. 143 A, Sai Garden-II, APS Ashiyana Height-II, Shahberi Pargana, Greater Noida (W), Tehsil : Dadri, Gautam Budh Nagar, Uttar Pradesh-201 308. Bounded as :- • North : Others Plot; • South : Flat No. FF-002. (PHYSICAL POSSESSION)	16,38,000/- (Rs. Sixteen Lakhs Thirty Eight Thousand Only).	1,63,800/- (Rs. One Lakh Sixty Three Thousand Eight Hundred Only) / 10,000/- (Rs. Ten Thousand Only)	21.10.2022
	2. Family Care	► PROPERTY NO. 4 : All that Piece & Parcel of Property Bearing Flat No. UG-01, upper Ground Floor, Without Roof Right, admeasuring area 32 sq. mtrs. Constructed on Freehold residential Plot No. 48, Which is situated at Khasra No. 143 A, Sai Garden-II, APS Ashiyana Height-II, Shahberi Pargana, Greater Noida (W), Tehsil : Dadri, Gautam Budh Nagar, Uttar Pradesh-201 308. Bounded as :- • North : Other Plot; • South : Flat No. UG-02; • East – 20 ft. wide Road; • West : Flat No. UG-03. (PHYSICAL POSSESSION)	9,05,000/- (Rs. Nine Lakhs Five Thousand Only).	90,500/- (Rs. Ninety Thousand Five Hundred Only) / 10,000/- (Rs. Ten Thousand Only)	21.10.2022
	3. MS. KUMARI D/o. Mr. Kumar Nilotpal	► PROPERTY NO. 5 : All that Piece and Parcel of Property Bearing Flat No. UG-03, upper Ground Floor, Without Roof Right, admeasuring area 52 sq. mtrs. Constructed on Freehold residential Plot No. 48, Which is situated at Khasra No. 143 A, Sai Garden-II, APS Ashiyana Height-II, Shahberi Pargana, Greater Noida (W), Tehsil : Dadri, Gautam Budh Nagar, Uttar Pradesh-201 308. Bounded as :- • North : Other Plot; • South : 20 ft. wide Road; • East – Flat No. UG-01 & UG-02; • West : Others Plot. (PHYSICAL POSSESSION)	14,65,000/- (Rs. Fourteen Lakhs Sixty Five Thousand Only).	1,46,500/- (Rs. One Lakh Forty Six Thousand Five Hundred Only) / 10,000/- (Rs. Ten Thousand Only)	21.10.2022

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Finance Limited / Secured Creditor's website i.e. <https://personalfinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act.aspx>.
Contact Nos.: Aditya Birla Finance Limited, Authorized Officer - (1) Mr. Mukesh Kumar Choudhary (mukesh.choudhary@adityabirlacapital.com) M. No. 9343976618 / 9004266300 You may also visit nearest branch or contact ADITYA BIRLA OFFICIALS 1) Mohit Sharma : mohit.Sharma15@adityabirlacapital.com - M. No. 9873913955 3) Mr. Ved Prakash Mishra (vedprakash.mishra@adityabirlacapital.com) Mob. No. 9004026790

Sd/-
Authorized Officer
Place : Gautam Budh Nagar, U.P.
Date : 19.10.2023
ADITYA BIRLA FINANCE LIMITED

**punjab national bank**
... the name you can BANK upon!

Circle Sastra Centre, 4th Floor, Bay 21-22, Sector 12, U.E Karnal
Phone. 0184-4035354, Email: cs8260@pnb.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Name of the Branch, Name of the Account, Name & addresses of the Borrower/ Guarantors Account	Description of the Immovable Properties Mortgaged/ Owner's Name (mortgagors of property(ies))	A) Dt. of Demand Notice u/s 13(2) of SARFESI ACT 2002 B) Outstanding Amount as on C) Possession Date u/s 13(4) of SARFESI ACT 2002 D) Nature of Possession Symbolic/Physical/Constructive	A) Reserve Price (in Rupees) B) EMD (last date of deposit of EMD) C) Bid Increase Amount	Date/ Time of E- Auction	Details of the encumbrances known to the secured creditors
Branch Office : Thana Chhappar Smt. Monika W/o Sh. Hem Raj and Sh. Hem Raj s/o Sh. Mewa Ram (Borrowers), Sh. Sarwan Kumar S/o Sh. Banarsi Dass Sh. Pura Chand S/o Sh. Mewa Ram (Guarantors) a/c no. 141900NC00002248, 141900NC00002053, 1419009900000076	1. All that Part & parcel of single story residential building on plot measuring 214 Sq.yards situated at saini mohalla VPO Mustafabad opposite Sukhdaspur link road sub Tehsil Mustafabad owned by Smt. Monika W/o Shri Hem Raj vide gift deed no. 947 dated 20.09.2007 registered with Sub Registrar, Mustafabad, Distt Yamuna Nagar bounded as under- North: 69-0 + 10-0 street, South: 34-6 + 36-0 property of Sh.Puran Chand, East: 10-0+16-0+12-0 property of Sh.Vinod Kumar & Sh.TejPrakash, West: 18-0+12-0 property of Sh.Jaswant. 2. All that Part & parcel of residential House bearing MC No B-XXIV-1119 (old) & B-XXXIV-1119/1969/2 (NEW) measuring 256 square yards comprised in Khasra No 27/19/21-3-4 Khasa No 1663/1872 as per Jamabandi for year 2006-07 situated at Halibawal Kalan locality known as Prem Nagar near Joshi Nagar Tehsil & Distt Ludhiana bearing wasika no 8779 dated 16.12.2013 and bounded as under- East: Road 20 wide 43'06" West: Neighbor/ Harcharan Singh 47'06" North: Vishal Gupta 61'09" South: Passage 20 wide 47'02"	A) 24.09.2021 B) Outstanding as on 31.08.2021 is Rs. 4402211/81 plus further interest w.e.f 01.09.2021 & expenses minus recovery if any C) (P-1) 05.03.2022 & (P-2) 29.12.2022 D) Symbolic Possession	Property-1 A) Rs 17,66,000/- B) Rs 1,76,600/- C) Rs. 20,000/- Property-2 A) Rs 51,46,000/- B) Rs 5,14,600/- C) Rs. 25,000/-	09.11.2023 From 11.00 AM to 4.00 PM	NOT KNOWN TO BANK

TERMS AND CONDITIONS : 1. The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: 2. The properties are being sold on 'AS IS WHERE IS BASIS' and 'AS IS WHAT IS BASIS' and 'WHATEVER THERE IS BASIS'. 3. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. 4. The Sale will be done by the undersigned through e-auction platform provided at the Website <https://www.msccommerce.com> on dates as given above. 5. The publication is also a statutory notice of 15 days to the borrowers/ guarantors/ mortgagors,. 6. For detailed term and conditions of the sale, please refer www.ibapi.in, www.tenders.gov.in, www.msccommerce.com, <https://eprocure.gov.in/epublish/app>. 7. The properties may be inspected after prior appointment from authorized officer. 8. All statutory due/attendatn charges/other dues including registration charges, stamp duty, taxes, statutory liabilities, arrears of property tax, electricity dues etc. shall have to be borne by the purchaser

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002
Dated: 19.10.2023 Place: Karnal Authorized Officer, Punjab National Bank, Secured Creditor



प्रधान कार्यालय : 31, नेताजी सुभाष मार्ग, दरियागंज, नई दिल्ली-110002

वार्षिक आम सभा

दिल्ली राज्य सहकारी बैंक लिमिटेड की वार्षिक आम सभा बुधवार, 25 अक्टूबर, 2023 को प्रातः 10:00 बजे दिल्ली राज्य सहकारी बैंक लिमिटेड, शाखा नंगोलई, मेन रोहतक रोड, दिल्ली-110041 में होगी।

प्रवेश पत्र सोसाइटियों के प्रतिनिधियों को प्रोक्सी फार्म के बदले तथा व्यक्तिगत सदस्यों को उनकी पहचान प्राप्त होने के बाद सभा के दिन गेट पर प्रातः 9:00 बजे से जारी किए जाएंगे। सभी सदस्य सोसाइटियों अपने प्रतिनिधियों को सभा में भाग लेने के लिए नियुक्त कर सकती है। जिन सदस्यों ने पिछले वर्षों का लाभांश (डिविडेंड) नहीं लिया है, वे बैंक के प्रधान कार्यालय से सम्पर्क करें।

जिन सदस्यों को बैंक में परिवर्तन है वे इसकी सूचना बैंक को दें। सभा की सूचना सभी सदस्यों को पहले ही पैके में उपलब्ध उनके पते पर भेज दी गई है। प्रबन्ध निदेशक

पंजीकृत कार्यालय : दि. फेब्रुअरी, भूतल एवं प्रथम तल, सर्वे नं. 10/1, 11/2 एवं 12/2बी, ऑफ डाम्लुर, कोमंगला इनर रिंग रोड, ईजीएल बिजनेस पार्क के बगल में, चल्लाघट्टा, बेगुलुवा-560071

अचल शाखा कार्यालय : 16/12, 2 मं तल, डब्ल्यूईएफ, आर्य समाज रोड, कंगीला बाग, दिल्ली-110005

जना स्मॉल फाइनांस बैंक

(अनुसूचित वाणिज्य बैंक)

अचल शाखा कार्यालय : 16/12, 2 मं तल, डब्ल्यूईएफ, आर्य समाज रोड, कंगीला बाग, दिल्ली-110005

सर्फेसी अधिनियम, 2002 की धारा 13(2) के अंतर्गत मांग सूचना

जैसे कि आप नीचे वर्णित ऋणधारक, सह-ऋणधारक, गारंटर तथा मातंगजरी ने अपनी अचल सम्पत्तियों को गिरवी रखकर जना स्मॉल फाइनांस बैंक लिमिटेड से ऋण प्राप्त किया है। आप सभी द्वारा की गई चुक के कारण आपकी ऋण खाता को गैर प्रचालन परिसम्पत्ति के रूप में वर्गीकृत किया गया है। जैसा कि, अधिनियम के अंतर्गत प्रतिभुत क्रेडिटर के रूप में तथा प्रतिभुति हित प्रजनन नियमावली, 2002 के नियम 2 के साथ पठित अधिनियम की धारा 13(2) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए जना स्मॉल फाइनांस बैंक लिमिटेड के कॉलम नं. 2 में वर्णित ऋणधारक/सह-ऋणधारक/गारंटर/मातंगजरी को मांग सूचना जारी कर सूचना की तिथि से 60 दिनों के भीतर उस पर आगे के ब्याज के साथ सूचना में वर्णित राशि वापस लौटाने का निर्देश दिया था, लेकिन कई कारणों से उनमें से कुछ को सूचना सर्व नहीं की जा सकी।

क्रम सं.	ऋणधारक/सह-ऋणधारक/गारंटर/मातंगजरी का नाम	ऋण खाता सं. एवं ऋण की राशि	प्रवर्तित की जाने वाली प्रतिभुति का विवरण	एनपीए की तिथि एवं मांग सूचना तिथि	बकाया राशि रु. में
1.	1. मै. सत्यपाल सिंह यादव, प्रतिनिधित्व द्वारा उसके प्रांदाहर श्री सत्यपाल सिंह यादव	ऋण खाता सं. 4526840001026 एवं 45269660002294	प्रतिभुत परिसम्पत्तियों का विवरण: भाग "क": हाइपथेकेटेड चल परिसम्पत्ति : कम्पनी अर्थात. मै. सत्यपाल सिंह यादव के व्यावसायिक परिसर नं. 119, न्यू स्कन्धी मॉड, मेट्रो स्टेशन के निकट, बल्लभगढ़, फरीदाबाद-121004 में सभी वस्तुओं, स्टॉक एवं सामग्रियों पर प्रथम प्रभार	एनपीए तिथि : 01.10.2023 मांग सूचना तिथि : 16.10.2023	14.10.2023 को रु. 58,77,426/- (रु. अठ्ठावन लाख सत्तर हजार चार सौ छब्बीस मात्र)
2.	2. सत्यपाल सिंह यादव (ऋणधारक)	ऋण की राशि : रु. 50,42,561/-	प्रतिभुत परिसम्पत्ति - अनुसूची की सम्पत्ति, सम्पत्ति का विवरण: श्री मुकेश यादव के स्वामित्व में बाका मौजा उन्ना गांव, भीमसेन कॉलोनी, तहसील बल्लभगढ़, जिला फरीदाबाद, हरियाणा 121004 - में स्थित खाता नं. 387/547, मुक्तकित्त ने 18, किल्ला नं. 2/1, कुल एरिया माप 153 वर्ग याइस, पूर्व- आम रास्ता एवं सौदा हाउस, पश्चिम: दाल मील, उत्तर: गली/रास्ता, दक्षिण: कमल जाइस का मकान		
3.	1) श्री विमल, पुत्र श्री रामकेश (आवेदक), 2) श्री राम मेहर (सह-आवेदक)	ऋण खाता सं. 47939420001242 ऋण की राशि : रु. 35,50,000/-	प्रतिभुत परिसम्पत्ति का विवरण: हाइपथेकेटेड चल परिसम्पत्तियां: सम्पत्ति का विवरण: श्रीमती सरोज, पत्नी श्री राम मेहर के स्वामित्व में उक्त सम्पत्ति के नीचे भूमि के अनुपातिक अधिकार के साथ कॉमन पार्किंग स्थान के साथ ग्राम नवादा, दिल्ली राज्य, दिल्ली, गुलाब बाग कॉलोनी, उत्तम नगर, नई दिल्ली-110059 में खसरा नं.955 में निर्मित दूसरा तल, छत/टैरस अधिकार के साथ, सम्पत्ति सं. 39ए, एरिया माप 65.1/4 वर्ग याइस (अर्थात. 35.35 वर्ग मी.) में पूर्व : अन्य प्लांट, पश्चिम: अन्य प्लांट, उत्तर: रोड, दक्षिण: प्लांट	एनपीए तिथि : 01.10.2023 मांग सूचना तिथि : 16.10.2023	12.10.2023 को रु. 36,46,771/- (रु. छत्तीस लाख छियालिस हजार सात सौ इकहतर मात्र)
4.	1) श्री विमल, पुत्र श्री रामकेश (आवेदक), 2) श्रीमती शैलेश कुमारी, पत्नी विमल (सह-आवेदक)	ऋण खाता सं. 45129420000209 ऋण की राशि : रु. 3378000/-	प्रतिभुत परिसम्पत्ति का विवरण: हाइपथेकेटेड चल परिसम्पत्तियां: सम्पत्ति का विवरण: श्रीमती शैलेश कुमारी के स्वामित्व में कृष्ण विहार कॉलोनी, ग्राम बेहट, हाजीपुर परगना तथा तहसील लोनी, जिला गाजियाबाद में स्थित सम्पत्ति, मकान सं. ए-1/10, रकबा 75 वर्ग याइस अर्थात 62.70 याइस, दूसरा तल, आबखोसी लेन्डर, खसरा नं. 1934, चौहद्दी : पूर्व : प्लाट नं 1/9 (सिवहद्दी), पश्चिम : प्लाट नं. ए-1/17 (पूरण), उत्तर : 40 फीट रोड, दक्षिण : अन्य सम्पत्ति	एनपीए तिथि : 01.10.2023 मांग सूचना तिथि : 16.10.2023	14.10.2023 को रु. 34,21,140/- (रु. तीस लाख इक्कीस हजार एक सौ मात्र)
5.	1) मोह. जफर आलम, पुत्र मोह. उस्मान (आवेदक), 2) श्रीमती रूबी खानुम, पत्नी मोह. जफर आलम (सह-आवेदक)	ऋण खाता सं. 47939420001624 ऋण की राशि : रु. 24,47,000/-	प्रतिभुत परिसम्पत्ति का विवरण: हाइपथेकेटेड चल परिसम्पत्तियां: सम्पत्ति का विवरण: मोह. जफर आलम, पुत्र मोह. उस्मान के स्वामित्व में ग्राम मटियाला, दिल्ली राज्य, दिल्ली, मनरा राम पार्क के नाम से विहित कालोनी, ब्लाक-डी-1, उत्तर नगर, नई दिल्ली-110059 की राज्य सम्पदा में खसरा नं. 11/12 में प्लाट नं. 115, एरिया माप 28 वर्ग याइस। पूर्व : प्लाट का भाग, पश्चिम : 10 फीट गली। उत्तर : प्लाट नं. डी-1/14, दक्षिण : प्लाट नं. डी-1/15 का भाग	एनपीए तिथि : 01.10.2023 मांग सूचना तिथि : 17.10.2023	12.10.2023 को रु. 25,28,979/- (रु. पच्चीस लाख अठ्ठाईस हजार नौ सौ उन्नासी मात्र)

एतद्वारा कॉलम नं. 2 में वर्णित ऋणधारक/सह-ऋणधारक/गारंटर एवं मातंगजरी को निर्देश दिया जाता है कि चुकि कॉलम नं. 6 में दर्शाई गई तिथि को संबंधित ऋण खाता में उक्त राशि बकाया मांग गई है, अतः इस सूचना के प्रकाशन के 60 दिनों के भीतर संबंधित ऋणधारक/सह-ऋणधारक के सम्बन्ध कॉलम 6 में दर्शाई गई सम्पूर्ण राशि का भुगतान करें। स्पष्ट किया जाता है कि यदि आगे के ब्याज तथा भुगतान की तिथि तक देय अन्य राशियों के साथ कुल राशि का भुगतान नहीं किया जाता है तो जना स्मॉल फाइनांस बैंक लिमिटेड कॉलम नं. 4 में वर्णित सम्पत्तियों पर प्रतिभुति हित के प्रवर्तन के लिये उपयुक्त कार्रवाई करने के लिये बाध्य होगा। कृपया ध्यान रहे कि यह प्रकाशन विधि के अंतर्गत उक्त फाइनांसियस के ऋणधारक/सह-ऋणधारक/गारंटर/मातंगजरी के प्रति जना स्मॉल फाइनांस बैंक लिमिटेड को उपलब्ध ऐसे अधिकारों तथा उपचारों के प्रति पूर्वाग्रह-रहित है। आप से पुनः आग्रह है कि ध्यान रखें कि उक्त अधिनियम की धारा 13(13) के अनुसार प्रतिभुत क्रेडिटर की पूर्व सहमति के बिना आप प्रतिभुत परिसम्पत्तियों का विक्री, पट्टा अथवा अन्य रूप से अंतरण करने अथवा उक्त प्रतिभुत का निपटारा अथवा व्ययसाय करने से निषिद्ध किये गये हैं।

तिथि : 19.10.2023 स्थान : दिल्ली/ एनसाइर

हस्ता.-प्राधिकृत अधिकारी, कृत, जना स्मॉल फाइनांस बैंक लिमिटेड

Kogta कोगटा फाइनेंशियल इंडिया लिमिटेड
पंजीकृत कार्यालय: कोगटा हाउस, आजाद पोस्टा, बिक्रमपुर- 305624, रायबहाल, धातल 1 | ईमेल: info@kogta.in | www.kogta.in
एस-1 गोपालगढ़ी, अक्सर प्रतिया के घाय, मेट्रो फिल नंबर 143 के सामने, जयपुर- 302001, रायबहाल, धातल 1 | दूरभाष: +91 141 6767067

परिशिष्ट- IV (नियम 8(1) देखें) कर्ज की सूचना

यतः (Whereas) वित्तीय आस्तियों का प्रतिभुतिकरण और पुनर्निर्माण एवं प्रतिभुति-हित का प्रवर्तन (अधिनियम) 2002 के अन्तर्गत एवं धारा 13(12) पर पठित प्रतिभुति हित (प्रवर्तन) नियम, 2002 के नियम 3 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, कोगटा फाइनेंशियल (इंडिया) लिमिटेड के प्राधिकृत अधिकारियों ने मांग सूचना दिनांक 18.07.2023 को जारी किया, जिसमें ऋणियों/जमानतदार/बंधककर्ता श्री रविन्द्र पुत्र श्री रावजी (आवेदक), श्रीमती प्रियंका पत्नी श्री रविन्द्र (सह-आवेदक/बंधककर्ता), श्री रावजी सिंह पुत्र श्री दिनेश सिंह (सह-आवेदक) से नोटिस में उल्लेखित राशि रु. 20,03,901/- (रुपये बीस लाख तीन हजार नौ सौ एक पात्र) दिनांक 17.07.2023 तक बकाया+ आगे का ध्यान एवं अन्य कानूनी शुल्कों सहित पूर्ण भुगतान होने की तिथि तक नोटिस की पावती की तारीख से 60 दिनों के भीतर भुगतान करने के लिए कहा गया था। ऋणी / बंधककर्ता द्वारा राशि का पुनर्भुतान करने में असफल रहने पर, ऋणी / बंधककर्ता एवं आमजन को यह नोटिस दिया जाता है कि उक्त अधिनियम की धारा 13(4) के साथ पठित उक्त नियम 8 के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोस्तराधिकारी ने नीचे उल्लेख की गई सम्पत्ति का कब्जा दिनांक 14 अक्टूबर, 2023 को प्राप्त कर लिया है। ऋणियों का ध्यान प्रतिभुत आस्तियों के मोचन के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उपधारा (8) के उपबंधों की ओर आकृष्ट किया जाता है। ऋणी / बंधककर्ता को विवेक रूप से एवं आम जनता को एतद्वारा सावधान किया जाता है कि इस सम्पत्ति बाजार कोई संयवहार नहीं को और इस सम्पत्ति के बावत किया गया कोई भी संयवहार रु. 20,03,901/- (रुपये बीस लाख तीन हजार नौ सौ एक पात्र) दिनांक 17.07.2023 तक एवं ध्यान व खर्च पूर्ण भुगतान होने तक कोगटा फाइनेंशियल (इंडिया) लिमिटेड के अधधीन होगा।

अचल सम्पत्ति का विवरण

सम्पत्ति के सभी अंश व अंग पठित होने हे जिसमें मकान खेवट नं. 289, खतोनी नं. 306, 307 सामान खेवट किले 10 खेवटा 67 कनाल 13 माला 3/451 हिस्सा बकदर कब्जा 9 माला एवं खेवट नं. 287, खतोनी नं. 304, सराय खेवट किल्ला 8 रकबा 46 कनाल 3 माला, 110/8307 हिस्सा बकदर कब्जा 12 माला 1 सराई कुल संयोजित कब्जा 1 कनाल 1 माला 1 सराई अर्थात 640.00 वर्गफुट को श्रीमती प्रियंका पत्नी श्री रविन्द्र के स्वामित्व में है सीमाएं:- पूर्व- सुखिल पुत्र होशियार सिंह की संपत्ति, पश्चिम- कृष्णा पुत्र श्री राम बिक्रम की संपत्ति, उत्तर- रोहतक रोड, दक्षिण- मेहर सिंह पुत्र श्री रवीश का मकान। प्राधिकृत अधिकारी, कोगटा फाइनेंशियल (इंडिया) लिमिटेड

केन फिन होम्स लिमिटेड
प्रथम तल, एससीओ 2, सेक्टर 9, हुडा मार्किट, करनाल, हरियाणा-132001. E-mail: karnal@canfinhomes.com, टेलि. : 0184-2231555, 7625079210, CIN:L85110KA1987PLC008699

[नियम 8(1)(क) कब्जा सूचना (अचल सम्पत्ति के विवरण)]

जबकि, अधोस्तराक्षरी ने केन फिन होम्स लिमिटेड के प्राधिकृत अधिकारियों के रूप में, वित्तीय आस्तियों का प्रतिभुतिकरण और पुनर्निर्माण तथा प्रतिभुति हित प्रवर्तन अधिनियम, 2002 प्रतिभुति हित (प्रवर्तन) नियमावली 2002 के साथ के तहत प्रदत्त शक्तियों का प्रयोग करते हुए एक मांग सूचना दिनांकित 01.08.2023 को जारी की थी जिसमें कर्जदार/गारंटर श्रीमती बीना पत्नी रमेश चन्द (कर्जदार), श्री जितेन्द्र भारद्वाज पुत्र रमेश चन्द (सह-कर्जदार) एवं श्री मानुष पुत्र सुरेश सिंह (गारंटर) से सूचना में वर्णितानुसार बकाया राशि रु. 2,17,323/- (रुपए दो लाख सतरह हजार तीन सौ तेईस मात्र) उस पर आगे ब्याज, व्यय तथा अन्य प्रभारों के साथ, उक्त सूचना की तिथि से 60 दिन के भीतर, चुकाने की मांग की गई थी।

कर्जदार उक्त राशि चुकाने में असफल रहे हैं, एतद्वारा कर्जदार/ गारं, और जनसाधारण को सूचना दी जाती है कि अधोस्तराक्षरी ने प्रतिभुति हित (प्रवर्तन) नियमावली 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उसको प्रदत्त शक्तियों का प्रयोग करते हुए यहां नीचे वर्णित सम्पत्ति का कब्जा दिनांक 17 अक्टूबर 2023 को प्राप्त कर लिया है।

सुरक्षित परिसंपत्तियों को भुगतान के लिए उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के लिए उधारकर्ता का ध्यान आकर्षित किया जाता है। विशेष रूप से कर्जदार/गारं, को तथा सामान्य रूप से जनसाधारण को इस संघर्ष के संबंध में संयवहार नहीं करने हेतु सावधान किया जाता है और संपत्तियों के संबंध में कोई भी संयवहार केन फिन होम्स लिमिटेड, प्रथम तल, एससीओ-2, हुडा मार्केट, सेक्टर-9, करनाल, हरियाणा-132001 की बकाया राशि राशि रु. 2,17,323/- (रुपए दो लाख सतरह हजार तीन सौ तेईस मात्र) 31/07/2023 के अनुसार उस पर आगे ब्याज, खर्चों तथा अन्य प्रभारों के प्रभारधीन होगा।

अचल सम्पत्ति का विवरण

मकान सं. 112, सम्पत्ति आईडी PAN/W03/B073/0339 वाका पट्टी इस्त्रा, न्यू भगत नगर, निकट गुरुद्वारा साहिब, बार्ड सं. 6, पानीपत, हरियाणा-132103, परिमाण 70.00 वर्ग मं गज में स्थित, सम्पत्ति का सभी भाग एवं पारसल।

बौहदी निमानुसार: उत्तर: कृष्ण पाल का मकान दक्षिण: राजेश मलिक का मकान पूर्व: 21 गागी पाल का मकान पश्चिम: रास्ता हस्ता./- प्राधिकृत अधिकारी, केन फिन होम्स लिमिटेड

तिथि : 18.10.2023 स्थान : करनाल

यूनियन बैंक Union Bank of India शाखा: डीपीए स्कूल नोएडा (ई-4/10,11,12, साई मार्केट, सेक्टर 56, नोएडा)

कब्जा सूचना अनुसूची 6 नियम 8(1) (अचल सम्पत्ति हेतु) जबकि, अधोस्तराक्षरी ने वित्तीय परिसंपत्तियों के प्रतिभुतिकरण एवं पुनर्निर्माण तथा प्रतिभुति हित अधिनियम 2002 (2002 का 54) के प्रवर्तन के अधीन यूनियन बैंक ऑफ इंडिया, डीपीए स्कूल नोएडा शाखा का प्राधिकृत अधिकारी होने तथा प्रतिभुति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अधीन प्रदत्त शक्तियों के अंतर्गत कर्जदार श्रीमती इंदु शर्मा पत्नी श्री हिमांशु शर्मा एवं श्री हिमांशु शर्मा, को एक मांग सूचना दिनांक 16.02.2023 को जारी किया था जिसमें सूचना ने उल्लेखित राशि रु. 57,40,127.00 (रु. सत्तावन लाख चालीस हजार एक सौ सत्ताईस मात्र) और वित्तीय का ब्याज इत्यादि उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के अंदर प्रति भुगतान करने को कहा गया था।

उधारकर्ता उक्त राशि का भुगतान करने में असफल हो गये हैं इसलिए एतद्वारा उधारकर्ता और गारंटर तथा सर्वसाधारण को सूचित किया जाता है कि अधोस्तराक्षरी ने सूचना हित प्रवर्तन के नियम 8 साथ पठित अधिनियम की धारा 13 की उप-धारा (4) के तहत प्रदत्त शक्तियों के प्रयोग में नीचे वर्णित संपत्ति पर कब्जा दिनांक 17.10.2023 को ले लिया है।

विशेष रूप से कर्जदार तथा जनसाधारण को एतद्वारा उक्त संपत्तियों के साथ लेन-देन न करने के लिए सावधान किया जाता है तथा संपत्ति के साथ कोई भी लेन यूनियन बैंक ऑफ इंडिया, के प्रभार वास्ते राशि रु. 57,40,127.00 (रु. सत्तावन लाख चालीस हजार एक सौ सत्ताईस मात्र) और वित्तीय का ब्याज इत्यादि सहित के अधीन होगा।

उधारकर्ता का ध्यान एकट की धारा 13 की उप धारा (8), के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।

अचल/बंधक संपत्ति(यों) का विवरण

प्लेट नं. 2208, 22वां तल, बिना छत के अधिकार के, एक कवर्ड कार पार्किंग की जगह के साथ, टॉवर नं. "पैसिफिक अवंटेज 168- जेवियर" प्लॉट नं. जीएच-01/बी, सेक्टर 168 नोएडा जिला गौतमबुद्ध नगर, गुपी.- 201301 में स्थित, ग्राउंड फ्लोर, चौहद्दी उत्तर में - पश्चिम में - सामान्य मार्ग, दक्षिण पश्चिम में - भूतल पर खुला क्षेत्र, उत्तर में - पश्चिम में - भूतल पर खुला क्षेत्र, दक्षिण-पूरुब में - प्लेट नं. 2207

दिनांक: 17.10.2023, प्राधिकृत अधिकारी, यूनियन बैंक ऑफ इंडिया स्थान : नोएडा

प्रपत्र फार्म - ए

सार्वजनिक सूचना

[भारतीय दिवाला तथा शोधन बोर्ड (स्वीडिच परिसमापन प्रक्रिया) अधिनियम, 2017 के विनियम 14 के अंतर्गत]

बी एंड सी टेक्सटाइल्स प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

संबन्धित विवरण	बी एंड सी टेक्सटाइल्स प्राइवेट लिमिटेड
1. कॉर्पोरेट व्यक्ति का नाम	बी एंड सी टेक्सटाइल्स प्राइवेट लिमिटेड
2. कॉर्पोरेट व्यक्ति के निगमन की तिथि	6 सितंबर 1996
3. यह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट व्यक्ति निगमित/पंजीकृत है	कंपनी रजिस्ट्रार, दिल्ली
4. कॉर्पोरेट पहचान संख्या/सीमित देयता कॉर्पोरेट व्यक्ति की पहचान संख्या	U17299DL1996PTC081977
5. कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय तथा प्रधान कार्यालय का पता (यदि कोई हो)	बी-209, ओखला, इंडस्ट्रियल एरिया, फा-1, दिल्ली-110020
6. कॉर्पोरेट ऋणधारक के संदर्भ में दिवाला आरंभ होने की तिथि	17 अक्टूबर 2023
7. परिसमापक का नाम, पता ई-मेल पता, दौलतीकरण नम्बर तथा पंजीकरण संख्या	नाम: आशु गुप्ता पता: 204 ए, दुसरी गजिल, एस.बी.आई. बिल्डिंग, 23, नजफगढ़ रोड इंडस्ट्रियल एरिया, डीएनए टावर के सामने, विजयकी मार्ग, नई दिल्ली-110015 ईमेल पता: ashugupta.cs@gmail.com मोबाइल नंबर: 98990 21740 आईडीआईपीडी पंजीकरण संख्या: IBB/MPA-002/MP-N00339/2017-2018/10943
8. दावे जमा करने की अंतिम तिथि	16 नवंबर 2023

एतद्वारा सूचित किया जाता है कि बी एंड सी टेक्सटाइल्स प्राइवेट लिमिटेड ने 17 अक्टूबर, 2023 को स्वीडिच परिसमापन शुरू कर दिया है।

बी एंड सी टेक्सटाइल्स प्राइवेट लिमिटेड के हितधारकों को 16 नवंबर, 2023 को या उसके पहले, आइएम नं. 7 के समर्थन उल्लिखित पत्र पर परिसमापन को अपने दावे का प्रमाण प्रस्तुत करने के लिए कहा जाता है। शीघ्रता सेमवार अपने दावे को प्रमाण केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी दौरेक होवरव्य व्यक्तिगत या डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं।

दावे का गलत अथवा भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है। आशु गुप्ता, बी एंड सी टेक्सटाइल्स प्राइवेट लिमिटेड के लिए स्वीडिच परिसमापन दिनांक: 19 अक्टूबर 2023 रजि. क्रमांक: IBB/MPA-002/MP-N00339/2017-2018/10943 स्थान : नई दिल्ली एएफए 20 दिसंबर 2023 तक वैध है।

...continued from previous page.

* Prior to completion of an internal restructuring on 30 June 2023, Advent International Corporation ("AIC") ultimately managed (acting as portfolio manager or investment advisor) Advent International GPE IX Funds and the Advent International GPE X Funds. On 30 June 2023, AIC was converted into a Delaware limited partnership, Advent International, L.P. ("AI LP"), and a new Delaware corporation, AIC Parent, Inc., was inserted at the top of Advent's upper tier structure (the "Restructuring"). AIC Parent, Inc. ultimately controls AI LP through its ownership of the newly-formed general partner of AI LP - i.e., Advent International GP LLC, AIC Parent, Inc. has a diffuse base of shareholders and is controlled by its board of directors. The Restructuring as such will not give rise to any change in control requirements relating to the beneficial ownership of AI LP. AIC was initially registered as an investment adviser with the SEC on 28 May 1987 (SEC registration number 801-29357). By virtue of the Restructuring, AI LP has taken on the licence of its predecessor. Further, no natural person holds 10% or more with respect to the economic and voting rights in AIC Parent, Inc. Since there is no natural person who meets the criteria set out under Rule 9 of the PMLA Rules, Ms. Susan Gentle, the Chief Financial Officer of each of AIC Parent, Inc. and AI LP, is a natural person who holds the position of senior managing official and would be considered to be the beneficial owner of each of AIC Parent, Inc. and AI LP under the PMLA Rules. Further, the board of directors of AIC Parent, Inc. consists of the following individuals: (i) David Marks Mussafer (Chairman); (ii) John Fessenden Brooke; and (iii) John Leonard Maldonado.

A The investment decisions for each of the Advent International GPE IX Funds and the Advent International GPE X Funds are made by an investment committee, which for investments in Asia, consists of David Mussafer, Chris Pike, and Tricia Glynn.

Paragraph 6 of Section I(A) (Details of Berhyanda Limited (Acquirer)), of the DPS stands accordingly amended.

10.11 The Letter of Offer has been updated to include that the Acquirer, PAC 1, PAC 2 and the Target Company, respectively, are not registered with any regulatory and/or government authority in any capacity. Please refer to: (i) paragraph 4 of Section IV(A) (Details of Berhyanda Limited (Acquirer)) on page 29 of the Letter of Offer; (ii) paragraph 4 of Section IV(B) (Details of Berhyanda Midco Limited (PAC 1)) on page 34 of the Letter of Offer; (iii) paragraph 4 of Section IV(C) (Details of Jsmirnal Midco Limited) on page 36 of the Letter of Offer; and (iv) paragraph 8 of Section VI (Background of the Target Company) on page 42 of the Letter of Offer, for further details.

10.12 The Letter of Offer has been updated to include that the Acquirer, its directors and key employees do not have any relationship with or interest in the Target Company and other members of the promoter and promoter group of the Target Company except for the, (a) Underlying Transaction that has triggered the Open Offer; (b) Acquirer's shareholding in the Target Company; and (c) following directors of the Target Company who have been nominated by the Acquirer effective from 29 September 2023: (i) Mr. Vaidheesh Annaswamy; (ii) Dr. Vetukuri Venkata Naga Kali Vasa Prasad Raju; and (iii) Mr. Pankaj Patwari. The Letter of Offer has also been updated to include that the Acquirer does not have any relationship with the Public Shareholders of the Target Company in connection with the Underlying Transaction and/or the Open Offer. Please refer to paragraph 10 of Section IV(A) (Details of Berhyanda Limited (Acquirer)) on pages 31 and 32 of the Letter of Offer, for further details. Paragraph 8 of Section I(A) (Details of Berhyanda Limited (Acquirer)), of the DPS stands accordingly amended.

10.13 The Letter of Offer has been updated to include that PAC 1 and PAC 2, their respective directors and key employees do not have any relationship with or interest in the Target Company except for the Underlying Transaction that has triggered the Open Offer. The LoF has also been updated to include that the PAC 1 and PAC 2 do not have any relationship with the promoter and promoter group of the Target Company (other than the Acquirer) except for the Underlying Transaction, that has triggered the Open Offer. Further, PAC 1 and PAC 2 do not have any relationship with the Public Shareholders of the Target Company in connection with the Underlying Transaction and/or the Open Offer. Please refer to: (i) paragraph 8 of Section IV(B) (Details of Berhyanda Midco Limited) (PAC 1)) on page 34 of the Letter of Offer; and (ii) paragraph 8 of Section IV(C) (Details of Jsmirnal Midco Limited) on page 37 of the Letter of Offer, for further details. Paragraph 7 of Section I(B) (Details of Berhyanda Midco Limited (PAC 1)) and paragraph 7 of Section I(C) (Details of Jsmirnal Midco Limited (PAC 2)) of the DPS stands accordingly amended.

10.14 The Letter of Offer has been updated to include that the Acquirer, PAC 1, PAC 2, Advent International GPE IX Funds, Advent International GPE X Funds, AI LP and AIC Parent, Inc. have not been prohibited by any foreign regulator from dealing in securities. The Letter of Offer has also been updated to include that neither the Acquirer nor the PACs, nor the respective directors of the Acquirer and PACs, nor the respective key managerial employees (if any) of the Acquirer and PACs, nor Advent International GPE IX Funds, nor Advent International GPE X Funds and nor AI LP and nor AIC Parent, Inc. have been categorized/declared as wilful defaulter/fugitive economic offender by any foreign regulator. Please refer to: (i) paragraphs 15 and 18 of Section IV(A) (Details of Berhyanda Limited (Acquirer)) on page 32 of the Letter of Offer; (ii) paragraphs 13 and 16 of Section IV(B) (Details of Berhyanda Midco Limited (PAC 1)) on page 34 and 35 respectively of the Letter of Offer; and (iii) paragraphs 13 and 16 of Section IV(C) (Details of Jsmirnal Midco Limited) on pages 37 and 38 respectively of the Letter of Offer, for further details.

10.15 The Letter of Offer has been updated to include details of appointment of Andrew David Collier as a director on the board of directors of the Acquirer on 7 February 2023. Please refer to paragraph 19 of Section IV(A) (Details of Berhyanda Limited (Acquirer)) on page 33 of the LoF, for further details.

10.16 The Letter of Offer has been updated with the names of the individuals (namely Mr. Vaidheesh Annaswamy, Dr. Vetukuri Venkata Naga Kali Vasa Prasad Raju and Mr. Pankaj Patwari) who have been nominated by the Acquirer for appointment as directors on the board of directors of the Target Company. Please refer to paragraphs 10 and 12 of Section IV(A) (Details of Berhyanda Limited (Acquirer)) on pages 31 and 32 respectively of the Letter of Offer. Paragraph 10 of Section I(A) (Details of Berhyanda Limited (Acquirer)) of the DPS stands accordingly amended.

10.17 The Letter of Offer has been updated to include that there is no/nor no nominee(s) respectively of the PAC 1 and PAC 2 who is/are on the board of directors of the Target Company. Please refer to: (i) paragraphs 10 and 19 of Section IV(B) (Details of Berhyanda Midco Limited) (PAC 1)) on pages 34 and 36 respectively of the Letter of Offer; and (ii) paragraphs 10 and 19 of Section IV(C) (Details of Jsmirnal Midco Limited) on pages 37 and 39 respectively of the Letter of Offer, for further details.

10.18 The Letter of Offer has been updated to include details of the beneficial owners of the Acquirer, PAC 1 and PAC 2. Please refer to: (i) paragraph 20 of Section IV(A) (Details of Berhyanda Limited (Acquirer)) on page 33 of the Letter of Offer; (ii) paragraph 18 of Section IV(B) (Details of Berhyanda Midco Limited) (PAC 1)) on pages 35 and 36 of the Letter of Offer; and (iii) paragraph 18 of Section IV(C) (Details of Jsmirnal Midco Limited) on page 38 of the Letter of Offer, for further details.

10.19 The Letter of Offer has been updated to include the updated issued and paid-up share capital of PAC 2 i.e., USD 6,50,623.27 comprising of 6,50,623.27 ordinary shares of USD 0.01 each and details of shareholders of PAC 2. Please refer to paragraph 5 of Section IV(C) (Details of Jsmirnal Midco Limited) on pages 36 and 37 of the Letter of Offer, for further details. Paragraph 4 of Section I(C) (Details of Jsmirnal Midco Limited (PAC 2)) of the DPS stands accordingly amended.

10.20 The Letter of Offer has been updated to include that the shares held and all the rights and interests of PAC 2 in Jsmirnal Holdings Limited (subsidiary of PAC 2) that are pledged in favour of a security agent as a security for a credit facility granted to Jsmirnal Holdings Limited have no impact on the obligation to complete to the Open Offer. Please refer to paragraph 21 of Section IV(C) (Details of Jsmirnal Midco Limited) on page 40 of the LoF, for further details.

No.	Name of Activity	Original Schedule of Activities (Day and Date) ^(a) (as disclosed in the DLoF)	Revised Schedule of Activities (Day and Date) ^{(a)</}
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